

Fall in Production of Rubber

**5495. SHRI PRABODH CHANDRA:
SHRI R S PANDEY**

Will the Minister of COMMERCE be pleased to state:

(a) whether there has been a fall in the production of rubber during the current year; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH)
(a) Production of rubber during the current year has not fallen from the level reached last year

(b) Does not arise

Fall in Prices of Raw Jute

**5496 SHRI PRABODH CHANDRA
SHRI YAMUNA PRASAD
MANDAL**

Will the Minister of COMMERCE be pleased to state

(a) whether recently West Bengal Government has communicated to the Union Government its concern over the steady fall in the prices of raw jute in the primary markets of the State, and

(b) if so, the reaction of Central Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH)
(a) and (b) West Bengal Government had drawn our attention to declining raw jute prices. Jute Corporation of India's operations have been activated further with the financial resources available, in areas where the ruling prices are comparatively nearer the statutory minimum price

Release of Smugglers Detained under MISA

5497 SHRI R V SWAMINATHAN
Will the Minister of FINANCE be pleased to state

(a) whether, even after the ordinance barring the smugglers from going to the courts, many smugglers have been released thereafter by courts,

(b) if so how many and in which States

(c) the reasons therefor, and

(d) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) (a) and (b) According to information available with Government upto 18-12-1974 six detainees have so far been released by the courts, after the Presidential Order dated 16-11-1974. Two each have been released by Delhi and Karnataka High Courts and one each by Madras and Gujarat High Courts

(c) The courts have generally held and that notwithstanding the Presidential Order, the Court has got a right to look into merits of detention

(d) The concerned Governments have moved the High Courts for Leave to appeal against some of the above judgments.

**CORRECTION OF ANSWER TO UN
STARRED QUESTION NO. 2603 DT.
1-12-1972 RE EXPORT OF
WOOLLEN CLOTH**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH).
It is regretted that the following corrections are to be made in the replies given against parts (a) and (b) of the above mentioned question—

(A) In reply to Part (a)—

(1) the total number of wool-len Mills in India which

were exporting woollen cloth, should be 12 and not 18, as given in the statement attached to the reply. The names of mills at Sr 6 and 12 in the statement, viz, Supreme Woollen Mills and Khushiram Dwarkanath Mills Limited, Bombay, are to be deleted from the reply given, as these mills were not direct exporters and were exporting indirectly, on the other hand the name of another mill, viz. M/s Sailesh Textile Industries, Bombay, has to be included.

- (ii) The name of 'Modella Woollen Mills' appearing at Sr 2 in the statement may be read as 'Modella Textile Industries, Private Limited'

- (B) In part (b), the following names of countries are to be added to the reply given and the names of two countries viz, Bulgaria and South Yemen Republic, are to be deleted —

USSR, Switzerland Syria
Jamaica, Fiji Australia
France, Italy Lebanon
Nigeria Ghana Muscat
Bangladesh Mauritius
Uganda, Aden, Malaysia
and Cyprus

2 A statement indicating reasons of delay for amending the reply is attached

3 An Assurance was given in respect of Part (c) of the Question. Necessary information in this respect is now available and is given in the statement laid on the Table of the House [Placed in Library See No LT-8862/74].

The delay in carrying out the corrections to the replies given against Parts (a) and (b) of Lok Sabha Unstarred Question No 2603 on 1-12-1972 is due to the fact that it is only while compiling the information required for reply to part (c), that the omissions in the information given in respect of part (a) and (b) came to light. Hence these corrections have been carried out along with the submission of the reply to part (c) of the Question.

(Interruptions)

12 hrs

MR SPEAKER Do not get up without my permission

श्री रंजन मुन्शी (हाथर)

MR SPEAKER Nothing will go on record. When I am standing you are not called to speak. Before you start your programme allow me to read the ruling on the pending Goenka issue and other issues.

12 05 hrs

QUESTION OF PRIVILEGE
AGAINST SHRI R N GOENKA
MP—contd

MR SPEAKER Sarvashri Priyas Ranjan Das Munshi, Bhogendra Jha, Indrajit Gupta, S M Banerjee, Ramavatar Shastri, K P Unnikrishnan, D C Goswami, Darbara Singh, Shashi Bhushan and Vayalar Ravi gave notices of question of privilege against Shri R N Goenka, MP arising *inter alia* from the following news report published in the Patriot dated the 4th December, 1974 —

"Three directors of the Indian Express group are to stand trial for cheating, forgery and criminal